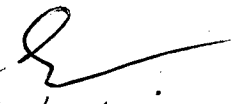




4

OA 284/87

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Order Sheet

Date	Office Notes	Orders of Tribunal
20/7/88		<p>S.N. & TAD</p> <p>Adj'd. at the request of Council for hearing to 19.12.88. Call on 19.12.88.</p> <p>AD  20/7/88</p> <p><u>SPM</u></p> <p>List before DR(T) for completion of pleadings on 19.12.88</p> <p> 15/12/88</p>
15/12/88	<p>19.12.88 CNF</p>	
19.12.88	<p>Appearance: Sh K Karthikeya Panicker, ACGSC for Res. <u>for 21.2.89</u> CNF</p>	<p><u>PNS</u></p> <p>Applicant absent. ACGSC for the Res.s prays further time for filing reply statement. Posted for reply statement finally to 21.2.89.</p> <p> 19.12.88</p>

Date	Office Notes	Orders of Tribunal
21.2.89	<p>Appearance:</p> <p>Sh. KK Panicker, ACGSC for res.</p> <p><u>for 3.4.89</u> CNF</p>	<p><u>PNS</u></p> <p>Applicant absent. Res. appear through ACGSC. Further time prayed for reply. Posted as last chance for filing reply to 3.4.89.</p> <p><i>[Signature]</i></p>
3.4.89	<p>Appearance:</p> <p>Mr.K.Karthikeya Panicker, ACGSC-for Res.</p> <p><i>Counsel filed on</i> <i>24/5/89</i></p> <p><i>[Signature]</i> <i>24/5</i></p>	<p>21.2.89</p> <p><u>PNS</u></p> <p>Applicant absent. Respondents represented by ACGSC. Reply statement filed. Rejoinder if any be filed in 2 weeks. <u>Posted for hearing on 21.6.89.</u></p> <p><i>[Signature]</i></p>
21.6.89	<p>Shri K.Karthikeya Panicker ACGSC</p> <p><i>Order communicated</i> <i>on 28/6/89.</i> <i>[Signature]</i> <i>3/7</i></p>	<p><u>PKK & SPM</u></p> <p>Neither the applicant nor his learned counsel is present. It appears that the applicant has been absenting himself consistently on hearing after hearing. The learned counsel for the respondents states that necessary relief has already been extended to the applicant. This may be perhaps one of the reasons ^{why} the applicant is not prosecuting this application, which is dismissed for default and non-prosecution.</p> <p><i>[Signature]</i> <i>on</i> <i>21.6.89</i> <u>21.6.89</u></p>